

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY
AFFAIRS**

(Power Section) Civil Secretariat

Srinagar/Jammu

Notification

Srinagar, the 13 June, 2022

S.O. 284 .-- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Ms. Samridhi Sharma Jr. JKAS, Tehsildar Jourian and Sh. Habib Rehman, Naib Tehsildar, Dablehar to be the Executive Magistrate (s), who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Jammu.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

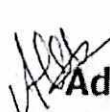
Secretary to Government

No. LAW- Powr/14/2021-10

Dated: - 13 -06- 2022

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Jammu
4. Additional Deputy Commissioner Jammu. This is with reference to his letter No:- No.619-Rev-Adm-MF-21-2021 Dated: - 07-06-2022.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
7. Incharge website.
8. Concerned officers.
9. Concerned file.




13/6
(Khursheed Ahmad Bhat)

Additional Secretary to Government.